

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 229/MP/2016

Subject : Petition under Section 79 (1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 seeking compensation on account of occurrence of 'Change in Law' and 'Force Majeure' events relating to Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent.

Petitioner : DB Power Limited (DBPL)

Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO) and Ors.

Petition No. 101/MP/2017

Subject : Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law events' and/or Force Majeure events relating to Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents.

Petitioner : DB Power Limited (DBPL)

Respondents : PTC India Limited (PTCIL) and 6 Ors.

Date of Hearing : **24.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Deepak Khurana, Advocate, DBPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Mr. Amal Nair, Advocate, RUVNL
Ms. Shivani Verma, Advocate, RUVNL

Record of Proceedings

At the outset, the learned counsel for Respondent, TANGEDCO, in Petition No. 229/MP/2016, sought time to respond to the Petitioner's additional affidavit providing a detailed computation of its various claims.

2. Learned counsel for the Petitioner sought liberty to file its rejoinder(s) in both of these matters.

3. Considering the above, the Commission permitted the Respondent, TANGEDCO, to file its comments/response to the Petitioner's additional affidavit in



Petition No. 229/MP/2016, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder in both of these matters within two weeks thereafter.

4. The Petitions shall be listed for hearing on **19.4.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)